

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 13714 – JK (LD) of 2024**  
**DATED :- 30 - 07 - 2024**

Sanction is hereby accorded to the appointment of Mr. Irfan Ahmad Bandy, Executive Engineer, PW(R&B) Division Chatroo as Officer In-charge Litigation (OIC) in Review Petition against order/judgment dated 11.04.2022 passed by the Hon'ble High Court of Jammu Kashmir and Ladakh, at Jammu in case OWP No. 209/2014 IA No. 99001/2015 (D-462/2015) IA No 248/2014 titled Daulat Ram and others Vs. State of J&K and others including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal/or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated :- 30.07.2024

No:-LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Administrative Secretary to Government, Public Works(R&B) Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

*J. M. Khan*  
30.07.2024

(Jawad Murtaza Khan)

Assistant Legal Remembrancer